

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA Nos. 422 of 2015 and 423 of 2015 in DFR No. 1466 of 2015

Dated: 20th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

**Punjab Alkalies & Chemicals Ltd. ... Applicant Appellant(s)
Versus
Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sandeep Bajaj and Mss Sowmya
Saikumar
Counsel for the Respondent (s) : Mr. Anand K. Ganesan and Mrs. Swapna
Seshadri for R.2

ORDER

IA No. 422 of 2015 seeking condonation of delay in filing the appeal and IA No. 423 of 2015 delay of 49 days in re-filing the appeal memorandum have been filed by the applicant. The learned counsel for the respondent No.2, distribution licensee, submits that she has not been given a copy of the said applications, the said copies be given to the learned counsel within three days from today. The respondent is directed to file objections, if any, on both the IAs within three weeks from today and rejoinder be filed within a week thereafter.

Post the matter for hearing on **10th March, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

ss/sh